

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87."

The motion was adopted.

SHRI B. K. GADHVI : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : We shall now take up Clause-by-Clause consideration of the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Encating Formula and the Title were added to the Bill.

SHRI B. K. GADHVI : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.12 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : With your permission, Sir, I rise to announce that Government Business in the House during the week commencing 17th March, 1987, will consist of :

1. Discussion and voting on :
 - (a) Demands for Grants (Railways) for 1987-88.
 - (b) Supplementary Demands for Grants (Railways) for 1986-87.
 - (c) Demands for Excess Grants (Railways) for 1984-85.
2. Discussion on the Resolution regarding Railway Convention Committee Report.
3. Consideration of any item of Government Business carried over from today's Order Paper.
4. Consideration and passing of :
 - (a) The Delhi Municipal Corporation (Amendment) Bill, 1987, as passed by Rajya Sabha.
 - (b) The Factories (Amendment) Bill, 1986.
 - (c) The Cine Workers' Welfare Fund (Amendment) Bill, 1987.
 - (d) The Khadi and Village Industries Commission (Amendment) Bill, 1987, as passed by Rajya Sabha.

† Introduced/moved with the recommendation of the President.

5. Discussion on the Resolution seeking approval of the draft Ministers' (Allowances, Medical Treatment and other Privileges) Rules, 1987.

PROF. MADHU DANDAVATE (Rajapur): Will the next week begin from 17th or from 18th?

SHRIMATI SHEILA DIKSHIT: Thank you for pointing this out. I would like to seek the permission of the House to close the Lok Sabha on the 17th, Tuesday.

MR. DEPUTY SPEAKER: I hope, the House will accept that.

SOME HON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: The House will not sit on 17th.

SHRIMATI SHEILA DIKSHIT: In which case I would like to make this correction "during the week commencing 18th March" instead of "17th March".

MR. DEPUTY SPEAKER: Thank you Professor.

PROF. MADHU DANDAVATE: Every time the correction that I suggest is not wrong, Sir.

SHRIMATI SHEILA DIKSHIT: We should be grateful to Prof. Dandavate for having reminded us about the holiday because we were likely to have overlooked it. Once we are in tune with Professor.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Deputy Speaker, Sir, the Holi festival will be joyful for all the Members of the House. All Members will come after celebrating the Holi festival.

MR. DEPUTY SPEAKER: "Wish you a Happy Holi".

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad): Mr. Deputy Speaker, Sir, the following matter may be included in the next week's List of Business:

The communication services play a very important role in the present age of science

and technology and the Government has a very clear intention to make these services available to the entire country and to conduct them efficiently. The eastern part of Uttar Pradesh continues even today to be the most backward and neglected area in every field of progress. Even after a lapse of 40 years since we achieved independence the modern programmes of development have not been implemented so far. In the eastern part of Uttar Pradesh there is Basti district, which is the birth place of Lord Budha, who spread the knowledge of non-violence and peace to the entire world. More is the place of Nirvana of Sant Kabir also who taught the lesson of humanity to the entire world and very close to it is situated Ayodhya, the birth place of Lord Rama. Despite being associated with these great men, these places are not getting publicity and development in the modern way, only for the reason that these places lack modern means of communications. Besides, the plastic industry in Basti and several other industries functioning in Khalilabad Township of Basti district are unable to progress for want of proper communication system.

I, therefore, demand from the Hon. Minister of communications that facilities of S. T. D. and microwave may please be made available to the most backward Basti district of eastern Uttar Pradesh without delay so that the places associated with the above great men could develop and the small scale industries set up in this area could flourish.

SHRI MANKURAM SODI (Bastar): Mr. Deputy Speaker, Sir, the following matter may please be included in the next week's List of Business:

The medium and minor irrigation schemes in Bastar district have been completed but all the fields in the irrigation command area are not getting their full quota of water. The main reason for this is that it is necessary to construct field channels to supply water to every field. Nowhere it has been constructed. The construction of dam was considered sufficient for irrigation. Only the main canal was carved out from the dam and if the farmers having their fields in the upper side do not allow the water to go down from boundary walls of the fields, the farmers having their fields at low level cannot irrigate their fields at the time their crops need water

and the farmers often quarrel with one another on the issue of water allocation. Therefore, it is necessary that each and every farmer should get water in time according to his requirements. Water may, therefore, be supplied by constructing field channels for the same. That only will create farmers' confidence and trust in the Irrigation Department and they will raise the production by working hard. Hence, all the irrigation schemes that will be taken up in future may be provided with field channels alongwith the construction of the dams which may guarantee supply of water to every field.

Therefore, the Central Government is requested that special guidelines may please be issued to the State Government in this regard so that they may construct field channels in all completed projects by chalking out a fixed programme every year. The work should be completed within a fixed time limit so that the general public gets the proper benefit of huge sums of public money that has been invested in these dams.

[English]

SHRI CHINTAMANI JENA (Balasore) :
 Sr. I request that the following may be included in the next week's agenda :

The National Commission on Urbanisation headed by the noted architect Mr. Charles Correa, in its first report, has suggested that the Urban Land Ceiling and Regulation Act, 1976 can be made effective to raise an annual amount of Rs. 600 crores for a shelter fund which can be utilised for acquiring land and providing serviced sites or housing for the urban poor. The Commission is of the opinion that the Act could not achieve any of its objectives but could be made useful by amending certain clauses, since the existing Act is not effective in acquiring the surplus lands nor in preventing profiteering. The Commission also recommended changes in the Rent Control Acts to encourage housing construction for rental purposes.

The Commission opined that the surplus vacated land must be quickly released for city developments, in particular, for housing.

2. Very serious situation is arising out of large-scale thefts of very precious and rare

idols and antiques and either they are successful in sending them outside the country or are trying to send these to foreign countries. These precious antique objects of various materials like black stone, sandstone, terracotta, bronze, etc were made ranging from 1st century BC to 12th century BC. Out of many hundreds of such thefts during January and February this year, only three persons were taken in police custody. The law in this regard is such flexible that the culprits either got scot free or very meagre punishment was awarded. Unless the law for such thefts of idols and antiques is made more stringent, the thefts of idols and antiques and sending them to foreign countries cannot be stopped.

SHRI SRIBALLAV PANIGRAHI
 (Deogarh) . Mr. Deputy Speaker, Sir, the following may be included in the next week's business :

The World Bank has expressed concern at the lack of safety regulations in Orissa's irrigation dams and warned that it could endanger property and the lives of the people living downstream. The World Bank, which finances several irrigation projects, has written to the Orissa Government that despite repeated recommendations by several bank review missions, an active Dam Review Panel (DRP) has not yet been established. Dams have also not been inspected as agreed to. The World Bank has strongly recommended that the Government take urgent steps to rectify the situation before the beginning of the forthcoming *Kharif* season. The World Bank has also expressed its unhappiness at the way different irrigation projects are being implemented deviating from the original plan and programme. The Bank has stressed the need for an indepth review of the projects with the full participation of organisation like the Central Water Commission in April this year.

These observations of the World Bank, in the light of the multiple cracks developed in the Hirakud Dam have created panic among the people of the State. What is, therefore, required on the part of both the Government of Orissa and the Government of India is to realise the gravity of the situation and take necessary remedial measures jointly without further loss of time.

DR. G. S. RAJHANS (Jhanjharpur) : The following matter may please be included in the next week's business of the House.

The Central Government in cooperation with the State Governments is doing its best to cleanse Ganga in different States. In this regard the Centre has decided to set up a full-fledged regional office in Uttar Pradesh, Bihar and West Bengal to review and monitor implementation of different schemes under the Ganga Action Plan. It is learnt that Ganga Action Plan authorities have earmarked Rs. 292 crores for the 7th Plan in the three States. A substantial portion out of this amount is allocated for checking pollution of Ganga waters in Bihar. But it is regretted that the real place which needs immediate attention has not been identified by the Ganga Action Plan authorities as yet. It is Sultanganj in the district of Bhagalpur in Bihar where Ganga is badly polluted by dirty nallahs and the effluents of a number of small factories located on the bank of river Ganga there. Sultanganj is the only place in Bihar where several million of pilgrims take a bath in the Ganga and carry holy water to Lord Shiva at Baidyanath Deoghar every year. Unfortunately the ignorant pilgrims are not aware of the pollution. Because of the polluted water of Ganga the epidemics like Cholera and diarrhoea break out every year taking a heavy toll of the local people as well as the pilgrims. It is, therefore, earnestly requested that topmost priority should be given to the cleansing of Ganga at Sultanganj (Bhagalpur) in Bihar.

[*Translation*]

SHRI K. N. PRADHAN (Bhopal) : The following matter may kindly be included in the next week's List of Business :

The time has come when the Government of India should take positive initiative to formulate a national wage policy. Today all the employees of State corporations and other autonomous bodies are demanding pay scales at par with Central Government employees. At some or the other places agitations and strikes are continuing. It can be easily guessed as to how much losses are caused to the nation by agitations and strikes. Therefore, constitution of a commission may be considered which would meet the justifiable demand for formulating a national wage policy.

On the one hand the number of dogs in the country is increasing, who not only bark but bite also and on the other hand several persons die every year due to acute shortage of antirabies vaccine used in dog-bite cases. Distribution of antirabies vaccine is controlled by the Government of India. Requirements of all the States are not met. The State of Madhya Pradesh alone requires one lakh m. l. (doses), every month which is not fully met. Therefore, while on the one hand campaigns may be undertaken to kill the stray dogs, anti-rabies vaccine factories be established in the States like Madhya Pradesh on the other hand.

[*English*]

SHRI SHANTARAM NAIK (Panaji) : The following item may be included in the Business List of the next week :

Today, there is undoubtedly, a need felt to separate religion from politics and, obviously, it is required that we put our heads together to see as to how best we achieve it. In this background, I feel that we should take following steps towards separating religion from politics :

(a) Doordarshan must stop telecasting and AIR must stop broadcasting all the religious functions, ceremonies, processions, etc, so that religion returns and remains to the private domain of every citizen

(b) Article 25 of the Constitution of India, which confers upon the citizens the right to freedom of religion subject only to "public order, morality and health" must also be made subject to 'national interest' and in particular, 'integrity and security of the country'.

(c) A legislation should be enacted to ban all types of excommunications by one community or the other and making further, doing of the same punishable with imprisonment.

[*Translation*]

SHRI VIJOY KUMAR YADAV (Nalanda) : Mr. Deputy Speaker, Sir, the following matter may kindly be included in the next week's List of Business :

1. After passing through Gaya district in the state of Bihar, the river Falgu enters Nalanda district where it is called the Lokayan river. This river creates havoc during the rainy season and destroys crops on thousands of acres of fertile land in the Islampur, Ekanagar Sarai Hilsa and Chandi subdivisions of Nalanda district.

The farmers of this area can be saved if strong embankments are erected on both the sides of the Lokayan river in Nalanda district. But this is not possible for the State Government. The Central Government may consider to taking up this project without delay.

2. Nalanda district in the State of Bihar comes under the category of industrially backward districts where there is unemployment on a large scale among the educated and uneducated youth.

It is very necessary to establish a big industry in this district so that it could help in removing poverty from this poor district. It has high potentials for textile or agricultural industry. The Central Government should consider to open these industries in this area.

SHRI SHANTI DHARIWAL (Kota) : The following matter may kindly be included in the next week's List of Business :

The problem of slums is on the increase in the cities. A national Slums and Jhonpar-Patti Removal policy should be framed to deal with this problem effectively.

This suggestion may kindly be accepted.

SHRI M. L. JHIKRAM (Mandla) : Mr. Deputy Speaker, Sir, the following matter of urgent public importance may be included in the next week's List of Business :

The tribal trainees undergoing training in the Industrial Training Institute at district Headquarters, Mandla in Madhya Pradesh get a scholarship at the rate of Rs. 120/- per month which is quite less keeping in view the price rise. It is my submission that the amount of scholarship to all the trainees of all the Industrial Training Institutes of the Madhya Pradesh may be increased to Rs. 300/- per month so that the Trainees may

continue their studies after making proper arrangements for their boarding, course books and maintenance. The Government of Madhya Pradesh may be directed to do accordingly.

[English]

MR. DEPUTY SPEAKER : Madam, do you want to say something ?

SHRIMATI SHEILA DIKSHIT : Sir, I have noted the submissions made by the Hon Members and we would consider them in the business of the next week. Sir, I may also take this opportunity to suggest that the Mental Health Bill at item No. 23 of the List of today's Business may be given priority over the item No. 22, namely, Infant Milk Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill.

MR. DEPUTY SPEAKER : I think the House agrees to this.

SEVERAL HON. MEMBERS : Yes, yes.

MR. DEPUTY SPEAKER : We will now take up the Mental Health Bill at item No. 23 for discussion and passing. Now, the Hon. Minister may move the Bill.

14 25 hrs.

MENTAL HEALTH BILL, 1986 - *Contd.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : I beg to move :*

"That the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

Sir, this Mental Health Bill first was introduced in this august House in May.

*Moved with the recommendation of the President.